

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No. 240
(IB)-1138(ND)2018
IA/1512/2019, IA/1684/2019

IN THE MATTER OF:

M/s. R J Packwells Pvt. Ltd.

...

Applicant/Petitioner

Versus

M/s. Nibula Print and Pack Pvt. Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 08.02.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Ms. Richa Sandilya Adv. for HDFC Bank, Mr. Shailendra Singh and Ms. Muskaan Garg, Advocates for RP, Mr. Sanjeev Panda Advocate for Sh. Itenderpal Singh Director of Suspended Board of Directors in IA No.1522/2019, Ms. Neha Mathen, Adv. for Resolution Applicant, Mr. Akhilesh Advocate for IA 2020 of 2020

ORDER

IA/1512/2019: In the course of hearing, we notice that there is no provision for the employees dues, if any, in the Resolution Plan. Therefore, the RP is well advised to enquire and take appropriate steps to verify the dues of the employees, if any. List the matter after a week on 15.02.2021

IA/1684/2019: List the matter on 15.02.2021



(L.N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)